

CRIMINAL RULES OF PRACTICE AND CIRCULAR ORDERS, 1958.

CORRECTION SLIP.

In the said Criminal Rules of Practice and Circular Orders, 1958 Edition in Part II under the heading “Administrative Forms”, after Form No.8, the following form shall be inserted, namely:-

FORM No.8-A.

CRIMINAL REGISTER No.8-A.

Register of Enforcement of Sentence of Imprisonment Awarded in Criminal Cases.

(1)	Serial Number.
(2)	Case No. and Crime No. with the name of the Police Station is instituted on Police Report.
(3)	Date of disposal of the case and the name of the Court.
(4)	Name of the accused, his rank and address with father's name.
(5)	Details of sentence awarded with particulars of set off and date of expiry of the sentence awarded.
(6)	Date of arrest and date of committal to prison/Sub-Jail with the name of the Prison/Sub-Jail
(7)	Date of release if released on bail.
(8)	Date of suspension of sentence granted, if any, with the name of the Court.
(9)	Date of expiry of suspension of sentence.
(10)	Appeal or revision No. preferred if any, with name of the Court concerned.
(11)	Date of disposal and result of appeal of revision.
(12)	Date of appearance or apprehension of accused and date of recommittal to the prison/Sub-Jail with the name of the Prison/Sub-Jail.
(13)	Date of return of warrant from the Prison/Sub-Jail after execution.
(14)	Date of restoration of executed warrant among the records with the dated initials of the Record Assistant.
(15)	Remarks if any.
(16)	Initials of the Presiding Officer

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